

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Customs Appeal No. 589 of 2010**

[Arising out of Order-in-Original No. 30/2009 dated 30.11.2009 passed  
by the Commissioner of Customs, Bangalore]

**Mr. N. Sumukha  
Ex. Technical Director**

M/s. RKS Agro Tech Ltd.  
No. 1021/1344, 8<sup>th</sup> Cross  
1, 'I' Main, 2<sup>nd</sup> Phase  
Girinagar  
Bangalore – 560 085

**Appellant(s)**

*VERSUS*

**Commissioner of Customs  
Bangalore**

C.R. Building, P.B. No. 5400  
Queen's Road  
Bangalore – 560 001

**Respondent(s)**

With

**Customs Appeal No. 929 of 2010**

[Arising out of Order-in-Original No. 30/2009 dated 30.11.2009 passed  
by the Commissioner of Customs, Bangalore]

**Mr. R.K. Sethia  
Managing Director**

M/s. RKS Agro Tech Ltd.  
Plot No. 61 & 62, Jigani Industrial Area  
Anekal Taluk  
Bangalore

**Appellant(s)**

*VERSUS*

**Commissioner of Customs  
Bangalore**

C.R. Building, P.B. No. 5400  
Queen's Road  
Bangalore – 560 001

**Respondent(s)**

**APPEARANCE:**

None for the Appellant

Mr. M. Sreekanth, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)  
HON'BLE MR. PULLELA NAGESWARA RAO,  
MEMBER (TECHNICAL)**

**Final Order Nos. 20156 - 20157 / 2026**

DATE OF HEARING: 05.01.2026

DATE OF DECISION: 05.01.2026

**PER : PULLELA NAGESWARA RAO**

None present for the appellants. The matter was listed on 18.11.2025, 04.12.2025 and today i.e. on 05.01.2026. On all these occasions, none appeared for the appellants nor any request for adjournment. It seems that the appellants are not serious in pursuing the appeals before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)  
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)  
MEMBER (TECHNICAL)**

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